

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 512/TT/2019**

<b>Subject:</b>	Approval for truing up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for Asset-I: 400 kV Transmission Line for Swapping of Kahalgaon # 1 bay with Sasaram # 1 bay at Biharsharif Sub-station; Asset-II: 400 kV Transmission Line for Swapping of Purnea (1&2) Bays with Sasaram bays (3&4) at Biharsharif Sub-station; Asset-III: Split Bus arrangement with tie line breaker for 400 kV Biharsharif Sub-station; Asset-IV: Split Bus Arrangement at Durgapur Sub-station; Asset-V: Split Bus Arrangement at Maithon Sub-station under Split Bus arrangement for various substation in Eastern Region.
<b>Date of Hearing</b>	19.5.2020
<b>Coram</b>	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member
<b>Petitioner</b>	Power Grid Corporation of India Ltd. (PGCIL)
<b>Respondents</b>	BSP(H)CL and 5 others
<b>Parties Present:</b>	Shri AK Verma PGCIL Shri SS Raju PGCIL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 05 nos. of assets under Split Bus arrangement for various Sub-stations in Eastern Region. The tariff for 2014-19 for Assets I, II, and III was determined vide order dated 4.2.2019 in Petition No. 49/TT/2018 and tariff for 2014-19 for Assets IV and V was approved vide order dated 29.4.2016 in Petition No. 136/TT/2015. The complete scope of the work has been completed except for the "400 kV Transmission Line for reconfiguration of Biharsharif Ckt II & IV from its present position to Stage II side of Kahalgaon switchyard of NTPC" has not been put into commercial operation and therefore the tariff for the same will be claimed later, on its COD. The representative of the Petitioner submitted that there was a variation between the Capital Cost of ₹7069.77 lakh approved as on date of commercial



operation and the Capital Cost of ₹7191.25 lakh claimed as on the date of commercial operation in the true-up petition because of treatment of Initial Spares. He submitted that the Initial Spares are already appearing on cash basis in the Auditor's Certificate whereas the same were adjusted from Capital Cost as on date of commercial operation and added back to the respective year of discharge in the previous orders. He further submitted that the excess IDC deducted has been added back in the instant petition. The add-cap of ₹1967.42 lakh claimed in the instant petition is lower than the add-cap of ₹2930.17 lakh admitted in the previous orders and hence there is no cost over-run. The representative of the Petitioner further submitted that the Petitioner has submitted reply to TV letter and that the add-cap claimed for Assets IV and V in 2019-24 is beyond the cut-off date and is pertaining to balance and retention payments to BHEL.

2. The Commission directed the petitioner to submit the following information on affidavit with advance copy to the beneficiaries by 29.5.2020:

- a. Statement of IDC discharge in, Asset I to Asset V, along with methodology of floating rates used, if any.
- b. Details of IEDC discharge upto SCOD, SCOD to COD, and beyond COD, if any for Asset I to Asset V.
- c. Form 7 for Asset II, Asset V, and Combined Asset does not have information of Initial Spares discharged as add-cap. Confirm if the Initial Spares claimed to be on actual discharge basis in the Auditor's Certificate is included in the add-cap claimed for the respective years along with the break-up of expenses.
- d. Details of the petition no. under which asset "400 kV Transmission Line for reconfiguration of Biharsharif Ckt II & IV from its present position to Stage II side of Kahalgaon switchyard of NTPC" has been filed.

3. Subject to above, the Commission reserved its order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

